Completion of Raighat and Bansagar Inter-State projects

1916. SHRI AJIT P. K. JOGI: SHRI CHHOTUBHAI PATEL :

Will the Minister of WATER **RESOURCES** be pleased to state :

(a) whether it is a fact that Rajghat and Bansagar inter-State projects would not be completed within scheduled time for want of adequate funds;

(b) if so, what action is being taken by the Central Government for making available adequate funds;

(c) when the works of dam and canal system of the above projects are likely to be completed;

(d) whether any time bound programme has been prepared for the payment of land compensation and rehabilitation of oustees; and

(e) if so, what progress has so far been achieved in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER **RESOURCES (SHRI MANUBHAI** KOTADIA): (a) Yes, Sir.

(b) and (c) In the meetings of Betwa River Board and Bansagar Control Board held at New Delhi on 11-8-1990 the participant States agreed to provide adequate funds for the revised programme of completion of the dams as below:

Rajghat Dam by June, 1993

Bansagar Dam by June, 1995

(d) Yes, Sir.

(e) Upto June, 1990 land acquisition has been done in 61 out of 86 villages in Betwa and 77 out of 258 villages in Bansagar whereas rehabilitation grant has been paid in 33 out of 45 villages in Betwa and 45 out of 108 villages in Bansagar projects.

Show Cause Notice issued by Assistant Collector, Central Excise, Saharanpur to M/s I.T.C. Limited

1917. SHRI SATYA PRAKASH MALAVIYA: SHRI ISH DUTT YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that M/s. I.T.C. Limited have filed a writ petition in Allahabad High Court against the demand of approx. Rs. 80 crores issued by the Assistant Collector, Central Excise, Saharanpur; if so, when the writ was filed and what is its present position;

(b) whether it is also a fact that for a considerable time there was no stay on recovery of the amount of Rs. 80.30 crores; if so, for which period there was no stay against the said demand; and

(c) what steps have been taken by Government to recover the dues from M/s. I.T.C. Limited in the absence of any stay order by the Court stating the reasons for nonrecovery of the dues?

THE DFPUTY MINISTER IN THE MINISTRY OF FI-NANCE (SHR¹ ANIL SHASTRI): (a) Yes, Sir. The High Court has delivered the Judgement in favour of the Department on 9-8-1990. Cent-al Agency Section has filed a Caveat in the Hon'ble Supreme Court to prevent M/s. I.T.C. Limited from obtaining *ex-parte* stay.

(b) Yes, Sir. The High Court granted stay in January, 1990.

(c) No firm action was initiated against M/s. I.T.C. Limited for realisation of the arrears during the period when there was no stay because the writ petition was pending in the High Court and the